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**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

Original Application No. 95/2008

Date of order: 29.04.2008

**HON'BLE MR. JUSTICE A.K. YOG, JUDICIAL MEMBER.
HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER.**

Chanan Ram S/o Shri Bhoora Ram, aged about 44 years, at present working as Khallasi under Inspector of Works, North-Western Railway, Lalgarh, Bikaner Division, Bikaner, R/o L-17-A-B, Old Railway Colony, Lalgarh, Bikaner (Raj.).

...Applicant.

Shri Y.K. Sharma, counsel for applicant.

VERSUS

1. Union of India through General Manager, North Western Railway, Jaipur.
2. Divisional Personnel Officer, North Western Railway, Bikaner.

...Respondents.

ORDER

Per Mr. Justice A.K. Yog, Member (J)



Heard Shri Y.K. Sharma, learned counsel appearing on behalf of the applicant and perused the pleadings contained in the Original Application.

Without issuing notice to the respondents and calling for counter - reply, in view of the facts stated in this O.A., we dispose of this Original Application finally at this stage.

According to the applicant, he had claimed his right of regularization but his request was ignored and ultimately he filed O.A. No. 24/2006 before this Tribunal in order to protect his pay in category 'C'; Tribunal allowed the said O.A. on 25.01.2007; Respondents have aggrieved - approached Rajasthan High

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Court, Jodhpur by filing Writ Petition No. 3966/2007 against said order; the said Writ Petition was dismissed on July 09, 2007; the Applicant again filed a representation dated 24.08.2007 / Annexure A-1 to the O.A. but he has not been informed of the decision taken by the respondents.

In view of the facts noted above, we are of the opinion that the said representation can be decided efficaciously by the Respondents in accordance with law by passing a reasoned/speaking order.

In view of the above, we direct the applicant to file a certified copy of this order along with a copy of this O.A. (with all annexures) and also an additional representation (if so advised) within four weeks from today before Respondent No. 2 / Divisional Personnel Officer, North Western Railway, Bikaner who shall, within two months of receipt of copy of this order - as stipulated above, decide the same by passing a reasoned / speaking order exercising its unfettered discretion in accordance with law. Decision taken by the Respondents shall be communicated to the Applicant forthwith.

O.A. No. 95/2008 stands finally disposed of subject to the above directions.

"No order as to costs".


 [R.R. Bhandari]
 Member (A)


 [A.K. Yog]
 Member (J)

Kumawat

ALL COPY
ON 15/8/14

Part II and III destroyed
in my presence on 15/8/14
under the supervision of
Section Officer (J) as per
order dated 19-8-2014

Section Officer (Record)